

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.07.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC) (Dis)/04/2024, IA (IBC)/644/2024, IA (IBC)/727/2024, IA (IBC)/725/2024 in CP(IB) No.20/7/HDB/2019
NAME OF THE COMPANY	Lanco Solar Pvt Ltd
NAME OF THE PETITIONER(S)	Axis Bank Ltd
NAME OF THE RESPONDENT(S)	Lanco Solar Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC) (Dis)/04/2024

Present: Ld. Counsel Mr. Shreyas Lele for the Liquidator.

Matter is adjourned to 31.07.2024.

IA (IBC)/644/2024

Present: Ld. Counsel Mr. Shreyas Lele for the Liquidator.

Ld. Counsel Mr. Srinivas for the Respondent.

Ld. Counsel for the Respondent prays time for filing of Vakalat as well as Counter. **Matter is adjourned to 31.07.2024.**

IA (IBC)/727/2024

Present: Ld. Counsel Mr. Srinivas for the Applicant.

Ld. Counsel Mr. Bhavesh Acharya for the Respondent No.1.

Ld. Counsel Mr. Shreyas Lele for the Liquidator/Respondent No.2.

Counter filed by the Respondent No.1. Ld. Counsel for the Respondent No.2 prays time for filing of Counter. **Matter is adjourned to 31.07.2024.**

Contd...

(2)

IA (IBC)/725/2024

Present: Ld. Counsel Mr. Srinivas for the Applicant.

Ld. Counsel Mr. Bhavesh Acharya for the Respondent No.1.

Ld. Counsel Mr. Shreyas Lele for the Liquidator/Respondent No.2.

It is stated by Ld. Counsel for the Respondent No.1 that the status quo order dated 04.04.2024 granted by the Hon'ble High Court of Chhattisgarh has no implications in the present proceedings. For filing of Counters by the Respondent No.2, matter is **adjourned to 31.07.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)